

NOTES OF THE REGISTRY

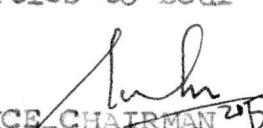
ORDERS OF THE TRIBUNAL

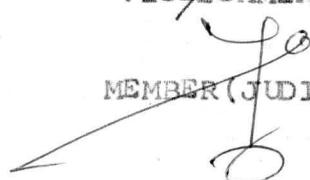
Order dated 20.5.2003

Heard Shri S.K.Mandal, Advocate for the applicant and Shri A.K.Bose, Senior Standing Counsel appearing on behalf of the Respondents-Department.

Calling in question the selection and appointment to the post of E.D.M.C., Palasola Branch Post Office, the applicant has approached this Tribunal under Section 19 of the A.T. Act, 1985, for redressal of his grievance. ^{Appointment to} The post in question which is the subject matter of this O.A. has already been settled by the Hon'ble Supreme Court in the case of Bibhudutta Mohanty vs. Union of India & Ors. (SC) reported in All India Services Law Journal - IX - 2002(3) Page-10. However, on perusal of check sheet at Annexure-R/3 of counter, it is seen that the present applicant has secured only 215 marks whereas the selected candidate (Bibhudutta Mohanty) has secured 308 marks.

In the aforesaid premises, we hold that there remains nothing in this O.A. for being adjudicated by this Tribunal. This O.A. is, therefore, held to be without any merit and the same is dismissed, leaving the parties to bear their own costs.


VICE-CHAIRMAN


MEMBER (JUDICIAL)

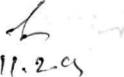
For admn.
advt. to 22.11.02

Resolu ~~nt~~ not held


nl
21.11.02

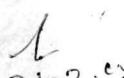
For admn.
memo ad 11.2.03.

Resolu ~~nt~~ not held

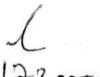

nl
11.2.03

For admn.
advt to 24.2.03

Resolu ~~nt~~ not held


nl
21.2.03

For admn.
advt to 18.3.03


nl
12.3.03

For admn.
advt to 3.4.03